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**THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
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No. 4] HYDERABAD, FRIDAY, JULY 31, 2020

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 31st July, 2020 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 4 OF 2020

Promulgated by the Governor in the Seventy-first Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND
THE TELANGANA PUBLIC EMPLOYMENT
(REGULATION OF AGE OF SUPERANNUATION)
ACT, 1984.**

Whereas, according to sub-section (1) of section 3 of the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984 (Act No.23 of 1984), "Every

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Government employee, not being a workman and not belonging to Last Grade Service shall, retire from service on the afternoon of the last day of the month in which he attains the age of fifty eight years;”.

And whereas, most of the teaching faculty in Government AYUSH Medical Colleges i.e Ayurveda, Homeopathy, Unani and Naturopathy Medical Colleges have retired and are retiring on attaining the age of superannuation of fifty eight years as per sub-section (1) of section 3 of the said Act every year;

And whereas, due to various constraints, such resultant vacancies due to retirements could not be filled up by the Government, leading to short fall of teaching faculty, particularly senior teaching faculty, which is adversely affecting the medical education in Government AYUSH Medical Colleges, as well as patient care;

And whereas, the Central Council of Indian Medicine and the Central Council of Homeopathy during their annual inspections have raised this issue and the recognition to these colleges is given on conditional basis, subject to meeting the shortage at the earliest;

And whereas, having taken the above facts and the dire consequences thereof into consideration, the Government, have decided to retain the teaching faculty in the Government AYUSH Medical Colleges for some more years, raising the age of superannuation from 58 years to 65 years, duly amending the relevant provisions of the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984 (Act No. 23 of 1984);

And whereas, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that

circumstances exist which render it necessary for her to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Ordinance, 2020. **Short title and commencement.**

(2) It shall come into force at once.

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3, in subsection (1), after the proviso there under the following proviso shall be added, namely,- **Amendment of Section 3. (Act No. 23 of 1984)**

“Provided further that, the teaching faculty comprising the categories of Principal, Professor (PG), Professor (UG), Associate Professor and Assistant Professor/Lecturer in Government AYUSH Medical Colleges shall retire from service on the afternoon of the last day of the month in which he/she attains the age of sixty five (65) years.”;

DR. TAMILISAI SOUNDARARAJAN,
Governor of Telangana.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.